

Court-II

In the Appellate Tribunal for Electricity, New Delhi
(Appellate Jurisdiction)

Review Petition No. 6 of 2016 in Appeal No.184 of 2013

Dated : 20th May, 2016

Present: HON'BLE MR. JUSTICE SURENDRA KUMAR, JUDICIAL MEMBER
HON'BLE MR. T MUNIKRISHNAIAH, TECHNICAL MEMBER

In the Matter of:

Bhaskar Shrachi Alloys Ltd. ... Appellant(s)
Versus
Central Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Ramji Srinivasan, Sr. Adv. along
with Mr. Rajiv Yadav and Mr. Usman
Khan
Counsel for the Respondent(s) : -

ORDER

We have heard Mr. Ramji Srinivasan, learned Sr. Advocate, appearing for the appellant/applicant. He has pointed out some kind of disparity, having taken us through paragraphs 12.14 and 12.15 of the judgment passed by us in the said matter (Appeal No. 184 of 2013 dated 19.02.2016). According to him, the learned Central Commission has not segregated apportionment of Head Office & general expenses towards power business, generation, transmission and distribution and perhaps this Tribunal has considered and relied upon the so called segregation.

The Review Petition is admitted. Issue notice to the respondents, requiring them to file reply to the said Review Petition within three weeks from today and rejoinder, if any, within two weeks thereafter.

Post the matter for hearing on **15th July, 2016.**

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member